

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 114 OF 2017**

**Dated: 17<sup>th</sup> August, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:**

**Kishangarh Hi-tech Textile Park Ltd. (KHTPL) .... Appellant(s)**

**Vs.**

**Rajasthan Electricity Regulatory Commission & Ors. .... Respondent(s)**

Counsel for the Appellant(s) : Ms. Heena Khan

Counsel for the Respondent(s) : Mr. R. K. Mehta  
Ms. Himanshi Andley for R-1

Mr. Pradeep Misra  
Mr. Manoj Kr. Sharma for R-2

**ORDER**

Learned counsel for the State Commission states that the State Commission does not wish to file any reply.

Learned counsel for respondent No.2 seeks three weeks more time to file reply. He may take steps to file reply on or before 08.09.2017 after serving copy on the other side. Rejoinder may be filed within three weeks thereafter.

List the matter on **23.10.2017.**

**(I. J. Kapoor)  
Technical Member**

**(Justice Ranjana P. Desai)  
Chairperson**